

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS

1. Name of corporate debtor	CARNATION INDUSTRIES LIMITED
2. Date of incorporation of corporate debtor	23 Feb 1983
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27209WB1983PLC035926
5. Address of the registered office and principal office (if any) of corporate debtor	9/C, KUMAR PARA ROAD, 2ND FLOOR, LILUAH, HOWRAH, WB-711204 IN
6. Insolvency commencement date in respect of corporate debtor	12 Sep 2023 (dt of receipt of order by email -13 Sep 2023)
7. Estimated date of closure of insolvency resolution process	10 Mar 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Anubrata Gangoly IBBI/IPA-001/IP-P-02662/2022-2-23/14072
9. Address and e-mail of the interim resolution professional, as registered with the Board	16/2, Temple Gardens, Block-P, New Alipore (Mondal Temple Lane), Kolkata, West Bengal-700053 ca.a.gangoly@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	16/2, Temple Gardens, Block-P, New Alipore (Mondal Temple Lane), Kolkata, West Bengal-700053 carnationinsolvency@gmail.com
11. Last date for submission of claims	26 Sep 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [name of the corporate debtor] on [insolvency commencement date].

The creditors of [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of

Interim Resolution Professional: Anubrata Gangoly
IBBI/IPA-001/IP-P-02662/2022-2-23/14072
AA1/14072/02/180624/105827

Date : 15 Sep 2023
Place : Kolkata

